

GOVERNMENT OF ASSAM
JUDICIAL DEPARTMENT :::: JUDICIAL BRANCH

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur, the 20th February, 2015.

No.JDJ.220/2013/158 : In exercise of powers conferred under Section 28 of the Protection of Children from Sexual Offences Act, 2012 and in consultation with the Chief Justice of the Gauhati High Court, the Governor of Assam is pleased to designate the Court of Additional District & Sessions Judge, functioning at Sub-divisional Head Quarter as Special Court under the Protection of Children from Sexual Offences Act, 2012, having jurisdiction within the local limits of respective Sub-division.

Sd/-P. Saikia
L.R. & Secretary to the Govt. of Assam,
Judicial Department.

MemoNo.JDJ.220/2013/158-A

Dated Dispur, the 20th February, 2015.

Copy for information & necessary action to :-

1. The Principal Secretary to the Govt. of Assam, Home & Political Department, Dispur, Guwahati-6.
2. The Commissioner & Secretary to the Govt. of Assam, Social Welfare Department, Dispur, Guwahati-6.
3. The Registrar General, Gauhati High Court, Guwahati-1.
4. The P.S. to Hon'ble Minister, Law for appraisal of the Hon'ble Minister.
5. The District & Sessions Judge District.
6. The Additional District & Sessions Judge
7. The Chief Judicial Magistrate District.
8. The Public Prosecutor, District, for information and necessary action.
9. The Director, Assam Govt. Press, Bamunimaidam, Guwahati-21 for publication in the Assam Gazette

By order etc.,

20/2/2015

Joint Secretary to the Govt. of Assam,
Judicial Department.